

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

REVIEW PETITION NO. 08 OF 2018 &
IA NO. 1187 OF 2018 IN APPEAL NO. 114 OF 2015

Dated : 14th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Limited

.... Appellant(s)

Versus

Taxus Infrastructure & Power Projects Ltd & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Ms. Ritika Jhimani
Mr. Dinesh Sharma
Mr. Anmol Kathuria for R-1

Ms. Suparna Srivastava
Ms. Sanjna Dua for GERC

ORDER

The learned counsel appearing for the Respondent No.1 submitted that they will file the vakalatanama during the course of the day.

Submissions made by the learned counsel appearing for the Respondent No.1, as stated supra, are placed on record.

The learned counsel appearing for the Respondent No.1 prays for two weeks' time to file the reply. The learned counsel appearing for the Respondent No.1 is granted two weeks' time to file reply i.e. on or before 29.01.2019 after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 14.02.2019 after duly serving copy on the other side.

List the matter on **15.02.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member